

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 941 of 1995

Dated New Delhi, this 27th day of 1995.

Hon'ble Shri K. Muthukumar, Member(A)

Shri Anwar  
S/o Shri Diwan  
R/o F-44, Kabul Lines  
Delhi Cantt. 110 010.

... Applicant

By Advocate: Shri A. K. Trivedi

versus

1. Union of India  
Through its Secretary  
Ministry of Defence  
Government of India  
South Block  
NEW DELHI.

2. Station Commander  
Estate Officer  
Station Headquarters  
DELHI CANTT. 110 010.

3. Senior Barrack Stores Officer  
Staff Officer Grade-II(R)  
Headquarters Chief Engineer  
Delhi Zone  
DELHI CANTT. 110 010.

... Respondents

By Advocate: Shri B. K. Aggarwal

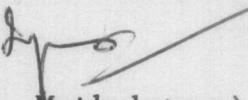
O R D E R (Oral)

Shri K. Muthukumar

The learned counsel for the respondents has filed the counter reply, a copy of which has already been given to the learned counsel for the applicant. The learned counsel for the respondents states that this application has become infructuous in view of the fact that the respondents have decided not to pursue the vacation of the quarter in dispute until the applicant is given an alternative accommodation as mentioned in reply to paragraphs-4.13 to 4.16.

contd...2

2. The learned counsel for the applicant, therefore, agrees that no other grievance survives in this application. Accordingly, this application is dismissed as having become infructuous, with no order as to costs.



(K. Muthukumar)  
Member(A)

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